

ITEM NO.37

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 9497/2025

[Arising out of impugned final judgment and order dated 10-03-2025 in WRITC No. 6049/2020 passed by the High Court of Judicature at Allahabad]

M/S JAI PRAKASH ASSOCIATES LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

IA No. 84965/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 86669/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 84967/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 84963/2025 - PERMISSION TO FILE LENGTHY LIST OF DATES

WITH

SLP(C) No. 10584/2025 (XI)SLP(C) No. 17138/2025 (XI)

IA No. 146193/2025 - EXEMPTION FROM FILING O.T.

IA No. 146195/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 29-07-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Abhishek Anand, Adv.
 Mr. Karan Kohli, Adv.
 Ms. Palak Kalra, Adv.
 Ms. Pallavi Pratap, AOR

Mr. Neeraj Kishan Kaul, Sr. Adv.
 Mr. Niranjana Reddy, Sr. Adv.
 Mr. Madhav Kanoria, Adv.
 Ms. Srideepa Bhattacharyya, Adv.
 Ms. Neha Shivhare, Adv.
 Ms. Akhila Palem, Adv.
 Mr. Vikash Kumar Jha, Adv.

M/s. Cyril Amarchand Mangaldas, AOR

Mr. Shyam Divan, Sr. Adv.
 Mr. Nalin Kohli, Sr. Adv.
 Ms. Misha, Adv.
 Mr. Anoop Rawat, Adv.
 Mr. Vaijayant Paliwal, Adv.
 Mr. Malak Manish Bhatt, AOR
 Mr. Sagar Dhawan, Adv.
 Ms. Neeha Nagpal, Adv.
 Mr. Nikhil Mathur, Adv.
 Mr. Aditya Marwah, Adv.
 Ms. Kirti Gupta, Adv.
 Ms. Somya Saxena, Adv.

For Respondent(s)

Mr. Ranjit Kumar, Sr. Adv.
 Mr. N. Venkatraman, A.S.G.
 Mr. Amar Gupta, Adv.
 Mr. Divyam Agarwal, AOR
 Mr. Pranav Tanwar, Adv.
 Mr. Anirudh Vats, Adv.

Mr. Shashank Shekhar Singh, AOR
 Mr. Abhinav Singh, Adv.

Mr. Devadatt Kamat, Sr. Adv.
 Mr. Abhishek Kumar Singh, AOR
 Mr. Abhinav Jaganathan, Adv.
 Mr. Harsh Pandey, Adv.
 Mr. Hruday Bajentri, Adv.
 Ms. Pallavi Singh, Adv.
 Ms. Anamika Yadav, Adv.

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 Mr. Harsh Pandey, Adv.
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 Ms. Pallavi Singh, Adv.
 Ms. Anamika Yadav, Adv.

Mr. Abhimanyu Bhandari, Sr. Adv.
 Mr. Amar Gupta, Adv.
 Mr. Pranav Tanwar, Adv.
 Mr. Anirudh Vats, Adv.
 Mr. Divyam Agarwal, AOR

UPON hearing the counsel, the Court made the following
 O R D E R

Though two of these matters were listed today with the understanding that they would be taken up for hearing at 02.00

p.m., a fresh matter, that is, SLP(C) No. 17138/2025, filed in the month of June, 2025, has been tagged with the two pending matters. In the said case, the counter affidavit/reply is stated to have been filed only on 27.07.2025. Learned counsel appearing for the petitioner(s) therein now seeks some time to file a rejoinder thereto, by way of a letter for adjournment.

Therefore, all the three matters necessarily have to be adjourned to enable the learned counsel to do so in the fresh matter.

Considering the fact that these matters have been pending consideration before this Court and have been undergoing adjournments from time to time, leave is granted and the matters are directed to be listed for hearing on 06.08.2025.

In the meanwhile, the Resolution Professional shall ensure that the earlier directions of this Court are implemented scrupulously, if not already done.

(Babita Pandey)
Asth. Registrar-cum-PS

(Preeti Saxena)
Court Master (NSH)